

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

FIR No.: 384/2020  
P.S.: Krishna Nagar  
U/S: 323/452/342/34 IPC  
State Vs. Manpreet Singh

18.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Ld. Counsel for the applicant is present through VC.

Application perused. Reply of Jail Superintendent perused. Copy of the reply of the Jail Superintendent be forwarded to the Ld. Counsel for the applicant on his email ID.

In the present application, the applicant has prayed that action be taken against the culprit/Jail Superintendent for negligence. However, this court has no disciplinary authority over the Jail Superintendent. Accordingly, the applicant is directed to approach the appropriate forum qua his grievance. Application accordingly, stands disposed off.

Copy of this order be also sent to Ld. Counsel for applicant on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No 03, Floor  
Karkardooma Court, Delhi

FIR No.: 384/2020  
P.S.: Krishna Nagar  
U/S: 323/452/342/34 IPC  
State Vs. Aakash @ Akash

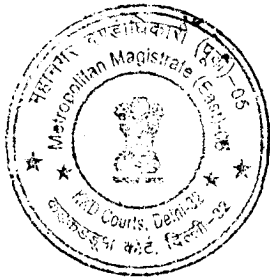
18.08.2020

Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

This is an application for release of jamatalashi articles. Application perused. Reply of IO received and perused. As per the reply of IO, no article was seized during personal search of the accused. Hence, the present application stands dismissed.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 384/2020  
P.S.: Krishna Nagar  
U/S: 323/452/342/34 IPC  
State Vs. Baljeet Singh

18.08.2020

Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of applicant are dispensed with.

Let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the applicant.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

FIR No.: 384/2020  
P.S.:Krishna Nagar  
U/S:323/452/342/34 IPC  
State Vs. Kartar Singh

18.08.2020

Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of applicant are dispensed with.

Let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the applicant.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AANKSHA VYAS  
Metropolitan Magistrate  
Room No. 05, KKD Court,  
Krishna Nagar, Delhi.

FIR No.: 384/2020  
P.S.: Krishna Nagar  
U/S: 323/452/342/34 IPC  
State Vs. Manpreet Singh

18.08.2020

Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of applicant are dispensed with.

Let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the applicant.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardoona Court, Delhi

eFIR No.: 018171/2020  
P.S.: Krishna Nagar  
U/S: 379/411/34 IPC  
State Vs. Umesh

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through Video Conferencing  
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of the accused Umesh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused submitted that accused is in JC since 13.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is not required for any custodial interrogation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that as per the reply of the IO, accused is a habitual offender, as he is involved in various other cases also. Further, case property has been recovered from the present accused.

Heard both the parties.

File perused. The present accused has been arrested only on the disclosure of co-accused person. Case property of the present case has already been recovered. No further recovery is to be effected. No investigation remains pending qua accused Umesh. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

FIR No.: 301/2020  
P.S.:Krishna Nagar  
U/S:379/356/34 IPC  
State Vs. Naushad

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Naushad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused is a habitual offender, as per the reply of IO

Heard both the parties.

File perused. Case property in the present case has already been recovered. As per clarifications received from IO, through Naib Court, accused is in J/C since 04.06.2020 and charge-sheet is ready and will be filed soon. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 301/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Yogesh @ Nikhil

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Yogesh @ Nikhil.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused is a habitual offender, as per the reply of IO

Heard both the parties.

File perused. Case property in the present case has already been recovered. As per clarifications received from IO, through Naib Court, accused is in J/C since 04.06.2020 and charge-sheet is ready and will be filed soon. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. MM-05 (East)  
Karkardooma Court, Delhi

FIR No.: ED-SP-001019  
P.S.:Shakarpur  
U/S:379 IPC

18.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

As per verbal message received from the concerned PS through Naib Court, the year of FIR is not mentioned, hence they are unable to submit the reply on the present application for superdari. Ld. Counsel for the applicant is directed to clarify the same.

Re-list for 19.08.2020.

Copy of this order be sent to ld. Counsel for applicant through email.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: E-000485/2020  
P.S.:PIA  
U/S:379 IPC  
State Vs. Nijam Sheikh

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Nijam Sheikh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for any custodial interrogation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. Case property in the present case has already been recovered. As per clarifications received from IO, through Naib Court, accused is in J/C since 29.07.2020. As per reply of IO, accused has no previous criminal involvement. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 05, 1st Floor,  
Karkardooma Court, Delhi

FIR No.:E- 000435/2020  
P.S.:PIA  
U/S:379 IPC  
State Vs. Nijam Sheikh

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Nijam Sheikh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for any custodial interrogation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. Case property in the present case has already been recovered. As per clarifications received from IO, through Naib Court, accused is in J/C since 29.07.2020. As per reply of IO, accused has no previous criminal involvement. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 341/2020  
P.S.:Shakarpur  
U/S:379/411 IPC  
State Vs. Unknown

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of vehicle **bicycle ATLAS black colour on Superdari** has been filed by the applicant.

Reply has been filed under the signature of ASI Omprakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, number, registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 39088/2019  
P.S.: Krishna Nagar  
U/S: 379/411 IPC  
State Vs. Sumeet

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail U/s 437 Cr.P.C is moved on behalf of accused Sumeet.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 07.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has also submitted that investigation of the present case has been completed.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. He further submitted that as per reply of the IO, accused is a habitual offender.

Heard both the parties.

File perused. Accused was formally arrested in the present FIR. In the present case, the accused is in J/C since 07.08.2020. Case property has already been recovered. IO has not stated that any custodial interrogation of the accused is required. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 289/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Naushad

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Naushad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has also submitted that accused is the only bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused is a habitual offender, as per the reply of IO

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.06.2020. Case property in the present case has already been recovered. Charge-sheet has been filed, as per the reply of IO. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 292/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Yogesh @ Nikhil

18.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Yogesh @ Nikhil.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has also submitted that accused is the only person to look after his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused is a habitual offender, as per the reply of IO

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.06.2020. Case property in the present case has already been recovered. Charge-sheet has been filed, as per the reply of IO. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 357/2020  
P.S.: Krishna Nagar  
U/S: 356/379/411/34 IPC  
State Vs. Nishant Suryawanshi

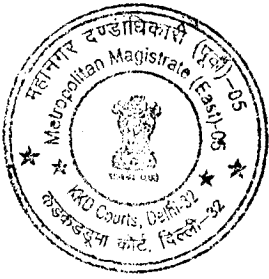
18.08.2020

Fresh application for interim bail on behalf of accused, received by way of email

Present: Ld. APP for the state is available for hearing through VC.  
None for accused/applicant in person.

Vide separate application, received by way of email, Ld. Counsel for accused/applicant has withdrawn the present interim bail application. Hence, the present application for interim bail stands disposed off as withdrawn.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020





AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 287/2020  
P.S.:Laxmi Nagar  
U/S: 356/379/34 IPC

18.08.2020

Fresh application for release of mobile phone OPPO A5 on superdari,  
on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

Application perused. The present FIR pertains to  
PS: Laxmi Nagar which does not fall within the territorial jurisdiction of  
this Court. Hence, the present application is dismissed for want of  
territorial jurisdiction.

Copy of this order be sent to the applicant on his email ID.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Kankardooma Court, Delhi

FIR No.: 72/2019  
P.S.: Krishna Nagar  
U/S: 420 IPC  
State Vs. Rahul

18.08.2020

Fresh application for release of mobile phone Samsung Galaxy A-30,  
on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 72/2019  
P.S.: Krishna Nagar  
U/S: 420 IPC  
State Vs. Mohd. Rijwan

18.08.2020

Fresh application for release of jamatalashi article i.e. mobile phone ONE Plus, on behalf of accused/applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 409/2020  
P.S.: Krishna Nagar  
U/S: 33/58 Ex. Act  
State Vs. Rahul

18.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,  
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No 03, Floor,  
Karkardooma Court, Delhi

eFIR No.: 000524/2020

P.S.:PIA

U/S: 379 IPC

State Vs. Unknown

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

18.08.2020

Fresh application for release of mobile phone REDMI Note 8 on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 216/2020  
P.S.:PIA  
U/S:33 Delhi Excise Act  
State Vs. Bhushan Kumar

18.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,  
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardoona Court, Delhi

eFIR No.: 001323/2020  
P.S.:Shakarpur  
U/S: 379 IPC  
State Vs. Unknown

18.08.2020

Fresh application for release of vehicle motorcycle No. DL-13SX-4682 on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

FIR No.: 384/2020  
P.S.: Krishna Nagar  
U/S: 323/452/342/34 IPC  
State Vs. Aakash @ Akash

18.08.2020

Fresh application for release of vehicle motorcycle No. DL5SAV4190  
on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020



AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

FIR No.: 349/2020  
P.S.: Krishna Nagar  
U/S: 302/365/201/34 IPC  
State Vs. Sakti Sharma

18.08.2020

Fresh application for release of vehicle BUS bearing No. DL13 5S6777  
on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 19.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 18.08.2020